

[Shri Ram Niwas]

Notification No. G. S. R. 245 (E) in Gazette of India dated the 15 April, 1972.

- (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1972, published in Notification No. G. S. R. 246 (E) in Gazette of India dated the 15th April, 1972. [Placed in Library. See. No. LT—1852/72]

CERTIFIED ACCOUNTS ETC. OF KHADI AND VILLAGE INDUSTRIES COMMISSION 1966-67 AND 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD); I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi version) under subsection (4) of section 23 of the Khadi and Village Industries Commission Act, 1956 :—

(i) Certified Accounts of the Khadi and Village Industries Commission for the year 1966-67 together with Audit Report thereon.

(ii) Certified Accounts of the Khadi and Villages Industries Commission for the year 1967-68 together with the Audit Report thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay laying the above documents. [Placed in Library See. No. LT—1953/72]

12. 18 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWELFTH REPORT AND MINUTES

SHRI M. B. RANA (Broach) : I beg to present the following Report and Minutes of the Committee on Public Undertakings :—

- (1) Twelfth Report on Food Corporation of India ; and

- (2) Minutes of the sittings of the Committee relating to the above Report.

ESTIMATES COMMITTEE

NINETEENTH AND TWENTIETH REPORTS

SHR LILADHAR KOTOKI (Nowgong) : I beg to present the following Reports of the Estimates Committee :—

- (1) Nineteenth Report on the Ministry of Industrial Development (Department of Industrial Development)- Industrial Licensing.
- (2) Twentieth Report on the Ministry of Steel and Mines (Department of Steel) - Planning, Development, Production, Distribution etc. of Iron and Steel and Ferro-Alloys.

PUBLIC ACCOUNTS COMMITTEE
THIRTY-SEVENTH AND FORTY-SIXTH REPORTS

SHRI SEZHIYAN (Kambakonam) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Thirty-seventh Report regarding Report of the Comptroller and Auditor General of India for the year 196-70, Central Government (Civil) relating to the Ministry of Irrigation and Power and Government of Punjab Audit Report, 1968 relating to Bhakra Dam Administration and Beas Project only.
- (2) Forty-sixth Report regarding Report of the Comptroller and Auditor General of India for the year 1969-70-Central Government (Posts and Telegraphs).

12. 19. hrs

STATEMENT RE : ARRANGEMENTS FOR DEEP SEA FISHING

MR. SPEAKER : Shri Annasabeb. P. Shinde.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASABEB P. SHINDE) : May I lay it on the Table of the House ?

MR. SPEAKER : Yes ; you can lay it on the Table.

SHRI ANNASAHAB P. SHINDE : I beg to lay on the Table of the House a statement on the arrangements for Deep Sea Fishing including proposed arrangements for collaboration with the Soviet Union.

Statement

Recently, hon Members have been showing keen interest in the development of deep sea fishing. I thought I should keep the House informed regarding the present position of deep sea fishing and the steps Government of India are taking and propose to take for the development of the same.

We have not yet made an effective start in the commercial exploitation of offshore and deep sea fish resources. The Fourth Plan envisages introduction of 300 off-shore and deep sea fishing vessels. Government is providing the infrastructure mainly in the shape of harbours, training of personnel and resource surveys. The approach has been to utilize indigenous capacity for construction of fishing vessels to the extent feasible and to encourage the utilization of indigenously constructed vessels. A fairly liberal subsidy has been offered for the purpose. Government also placed orders on ship building firms in the country in 1968-69 for forty off-shore and deep sea fishing vessels. Twenty six of the vessels have so far been delivered. Most of these vessels are being used by Government for resource surveys. The fishing industry has been slow in utilizing indigenous capacity for construction of off-shore and deep sea fishing vessels because of various difficulties.

While expertise in construction of fishing vessels can and is being further developed, Government had authorized in 1968-69 the import of 30 off shore and deep sea fishing vessels to serve as a stimulus to development of off-shore and deep sea fishing. It is proposed to permit further imports subject to full utilization of indigenous capacity. Government also recognizes the need for some induction of foreign expertise for the purpose of developing off-shore and deep sea fishing capability. In this context, the feasibility of entering into a suitable agreement with the USSR has been under consideration. It is proposed to enter into an

agreement with the USSR for co-operation in the field of marine and inland fisheries. The USSR has advanced technology in both these fields. In the marine sector, it is envisaged that under the proposed agreement, the requirement of trawlers in excess of indigenous capacity can be met to a substantial extent. The advanced technology of the USSR in the field of deep sea fishing will be helpful in the development of the deep sea fishing industry in this country. Additional requirements of trawlers can be met by import from other sources.

The off-shore and deep sea fish resources offer immense scope not only for helping to bridge the protein gap in the dietary needs of the country but also for augmenting earnings of foreign exchange through export of selected high-priced varieties of fish. It has been estimated that the resources of the continental shelf alone, which we are only able to partly exploit at present, can support a production of three to four times the present quantum of fish landings. The export trade in shrimp and lobster which already contributes about Rs. 40 crores in foreign exchange can also be very substantially increased. The availability of Soviet know-how and equipment under the proposed agreement would help to greatly accelerate the expansion of the off-shore and deep sea fishing industry and help the country to tap the abundant marine resources which can contribute so substantially towards both the dietary needs of the people and the foreign exchange earnings of the country.

12.20 hrs.

STATEMENT RE DERAILMENT OF
MYSORE-HUBLI PASSENGER TRAIN

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI MOHD.
SHAFI QURESHI) : With a deep sense of
sorrow and regret I have to inform the
House about a serious accident which took
place on the Mysore Division of Southern
Railway in the early hours of this morning.
At about 02-48 hours while train No. 223
Up Mysore-Hubli Passenger was running
between Chakariappalli and Penukonda
station on the Bangalore-Dharmavaram metre
gauge section of the Mysore Division of
Southern Railway the train engine along
with five bogies next to it derailed. Of the
five bogies, four capsized. According to the
information received so far, 9 persons have